

øITEM NO.34

COURT NO.4 SECTION IX
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).22991-22992/2016
(Arising out of impugned final judgment and order dated 23/06/2016
in MCA No. 1319/2015 23/06/2016 in AAN No. 3/2016 23/06/2016 in CAM
No. 34/2016 15/07/2016 in CAM No. 34/2016 15/07/2016 in MCA No.
688/2016 passed by the High Court of Bombay at Nagpur)
ARUN DEV UPADHYAYA Petitioner(s)

VERSUS

INTEGRATED SALES SERVICE LIMITED AND ANR. Respondent(s)
(with appln. (s) for exemption from filing c/c of the impugned
judgment)

Date : 29/08/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Anish Kapur, Adv.
Ms. Divya Bhalla, Adv.
Ms. B. Vijayalakshmi Menon, AOR

For Respondent(s) Mr. Balbir Singh, Sr. Adv.
Mr. Gagan Sanghi, Adv.
Mr. D.V. Chauhan, Adv.
Mr. M. Bharth, Adv.
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Arguments concluded.

Judgment reserved.

Learned counsel for the parties are at liberty to file written
note of submissions by 31.08.2016.

(Gulshan Kumar Arora) (Shakti Parkash Sharma)

Court Master Court Master